

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT - II

Item No. 201
(IB)-796(ND)2020

IN THE MATTER OF:

M/s. Burlington Finance

...Applicant/Petitioner

Versus

Vipul Ltd.

...Respondent

SECTION

U/s 7 of IBC, 2016

Order Delivered on 02.09.2020

CORAM:

SHRI. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant /FC : Mr. Shouriy Mukherjee, Adv.
For the Respondent : None.

ORDER

Counsel for the Financial Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. Counsel for Financial Creditor is permitted to issue private notice to the Corporate Debtor by all modes and file proof of service along with an affidavit on or before the next date of hearing. List the matter on 16th September, 2020.


(L. N. GUPTA)
MEMBER (T)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)